

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 637 of 1998

Jabalpur, this the 22nd day of July, 2003.

Hon'ble Mr. J.K. Kaushik, Judicial Member
Hon'ble Mr. Anand Kumar Bhatt, Administrative Member

Pankaj Srivastava,
aged about 30 years,
By occupation Post's of Post
Man in Head Office Post Office,
Rewa, (MP)

APPLICANT

(By Advocate - None)

VERSUS

1. Union of India through
Director General Posts' and
Telegraph Department,
New Delhi.
2. Director General of Circular
Post's and Telegraph Department
Raipur, (M.P.)
3. Superintendent of Post Office,
Division Rewa, District Rewa, M.P.
4. Sub-Divisional Inspector, Post
Office, Rewa (First)

RESPONDENTS

(By Advocate - Shri P. Shankaran holding brief of
Shri S.C. Sharma)

O R D E R (ORAL)

By J.K. Kaushik, Judicial Member -

The learned counsel for the applicant is not appearing for last several occasions. Today also, none is present on his behalf.

2. As per the pleadings, we find that a very small controversy is involved in the instant case. The applicant, while he was working on the post of Extra

: 2 :

Departmental Branch Post Master (EDBPM) at Ataria Branch Office, was directed to hand over the charge of his post to the duly selected person. The respondents were not allowing the applicant to perform his duties and therefore, he has filed this O.A. for seeking quashment of order at Annex A/1.

3. The O.A has been filed on number of grounds. The respondents have filed their reply and in para 13 it has been specifically mentioned that applicant has now complied with the order Annexure R/4 dated 24.9.1998 and the applicant is continuing as Postman at Rewa Head Office. In this view of the matter, the application filed by him has no substance and it deserves dismissal.

4. We have heard the learned counsel for the respondents and carefully perused the records of the case.

5. The learned counsel for respondents has reiterated his stand regarding the defence as set out in reply and it has very specifically been submitted that applicant has already carried out the order and therefore the O.A does not survive now.

6. In view of the aforesaid position and subsequent developments in the case, the O.A. has become infructuous, the same stands disposed of accordingly.

7. No orders as to costs.

Anand Kumar Bhatt
(Anand Kumar Bhatt)
Administrative Member

J.K. Kaushik
(J.K. Kaushik)
Judicial Member

पृष्ठांकन सं औ/व्या..... नवलपुर, दि.....
प्रतिरिद्धि : लग्ने विषय

- (1) सरिल, ग. 1
(2) अंगुष्ठ
(3) अंगुष्ठ
(4) अंगुष्ठ, ग. 1

सूचना एवं आवश्यक कार्यवाही

S. Patel, etc
SC. Sharma - Adde

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